

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 101**

**New IA/2179/ND/2024 IN IB/575/ND/2023**

**IN THE MATTER OF:**

All India Paints Through its proprietor Mr Devender Kumar Chopra Versus	...	Applicant
Robbins Tunneling And Trenchless technology (India) Private Limited	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 06.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Avishkar Singh, Mr. Bhargav R. Thali, Mr. Shubham Kumar, Advs.
For the Respondent	: Mr. Kaveesh Nair, Ms. Mahima Mukherjee, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2179/ND/2024:-**

This is an application filed by the Respondent under section 60(5) of the insolvency and bankruptcy code, 2016 for bringing on Record Documents. Heard the arguments advanced by Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent. Order **reserved** on maintainability.

In this matter arguments heard and matter reserved for orders on 25.04.2024 in main application i.e. **IB/575/ND/2023**.

**-SD-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**